

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.210- IA-70(AHM) 2024
In
CP(IB) 5 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Hero Fincorp Ltd

.....Applicant

V/s

Steel Konnect (India) Pvt Ltd

.....Respondent

Order delivered on: 01/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Harmish Shah, Advocate

For the Respondent :

ORDER
(Hybrid Mode)

IA/70(AHM) 2024

Learned Counsel for the applicant submits that the matter has been settled between the parties and he wishes to withdrawn the same.

Learned Counsel for the applicant has written in the chat box that "*As per instructions matter is settled and requesting for withdrawal of the matter*".

In view of the statement made in the chat box and as stated during the hearing today by the Counsel for the applicant, **IA/70(AHM) 2024** is dismissed as withdrawn.

-sd-

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)